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Business Standard Insight Out

Form No. INC-19 Notice

[[Pursuant to rule 22 the Companies (Incorporation) Rules, 2014]

1.Notice is hereby given that in pursuance of sub-section (4) of section 8 of the Companies Act, 2013, an application has been made to the Regional Director at at B-2 Wing, 2nd Floor, Pt. Deendayal Arvinddas Bhawan, CGO Cmplx, New Delhi-110003, (RD) and an intimation of the same given to Registrar at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019, for conversion of Fitplex Connector Foundation, a company having license and registered under section 8 of the Companies Act, 2013 into a Private Limited company by the name of Fitplex Connector Foundation Private Limited.

2.The principal objects of Fitplex Connector Foundation Private Limited company on conversion are, as follows:

(a)To establish and run health and fitness centers, gyms, wellness clubs, yoga centers, aerobics, studios, personal training centers, health spas and sports academy and related activities.

(b)To trade in fitness equipment, health supplements, wellness products, clothing and accessories, and all types of goods and services related to fitness and health.

(c)To organize fitness events, workshops, competitions, camps, and seminars for promoting health and fitness awareness.

3.A copy of the draft memorandum and articles of the proposed company may be seen at Regd. Office of Company-4490, 2nd Floor, 7/21, Makhan Lal Street, Darya Ganj, Delhi-110002

4.Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the RD / Registrar within thirty days from the date of publication of this notice, by a letter addressed to the RD / Registrar at addresses mentioned in para 1 above, a copy of which shall be forwarded to the Applicant at Fitplex Connector Foundation Private Limited.

Dated: 04.04.2026 Name(s) of Applicant: FITPLEX CONNECTOR FOUNDATION

PUBLIC NOTICE

General Public is hereby informed that Mrs. Manju Devi is the owner of the Residential Plot area measuring 150 sq. yards i.e. 125.41 sq. meters comprised in Khasra No. 352 situated Vandana Vihar Khoda Colony Pargana Loni Tehsil and District Ghaziabad by virtue of Sale Deed dated 30.12.2003 bearing Document No. 15807. That the Original Sale Deed dated 30.12.2003 executed by Mr. Parikshit Sharma S/O Late Mr. Singh in respect of the Residential Plot area measuring 150 sq. yards i.e. 125.41 sq. meters comprised in Khasra No. 352 duly registered with Sub-Registrar-II, Ghaziabad as Document No. 15807 which part of the previous chain documents is lost and not available and FIR for the same has been lodged vide LR No: 205730/026 Now, Mrs. Manju Devi is availing the Loan from Aavas Financiers Limited. If any body find the deed or has any charge/interest/title in the said property or any kind of dispute kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.

Senior Legal Manager, North Eye Advisors B-220, 2nd Floor, Noida One, Tower-B, Sector-62, Noida, UP-201309 Email:ld-nor@northeeye.co.in Contact No:-7294177027

PUBLIC NOTICE

General Public is hereby informed that Mr. Abhishek Sharma S/O Late Mr. Mahesh Chand Sharma, and (2) Mr. Parikshit Sharma S/O Late Mr. Mahesh Chand Sharma became the owner of the Residential Plot No. 109, Having Area 61 Square Meter, Situated at Residential Colony Known as Vasundhara, Sector- 5, Tehsil Ghaziabad, District Ghaziabad, Uttar Pradesh after the death of his mother Mrs. Yogesh Sharma who acquired the aforesaid property by virtue of Sale Deed dated 20.12.2004 bearing Reg. no. 25495 and Now, Mr. Abhishek Sharma S/O Late Mr. Mahesh Chand Sharma and (2) Mr. Parikshit Sharma S/O Late Mr. Mahesh Chand Sharma are availing the Loan from Aavas Financiers Limited. If any body has any charge/interest/title in the said property or any kind of dispute kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.

Senior Legal Manager, North Eye Advisors B-220, 2nd Floor, Noida One, Tower-B, Sector-62, Noida, UP-201309 Email:ld-nor@northeeye.co.in Contact No:-7294177027

PUBLIC NOTICE

General Public is hereby informed that Mr. K.V. Venkateswaran (S/o Late Sh. K.V. Vaidyanathan) claims to be the absolute & undisputed owner and in possession of Entire Third Floor with roof rights out of Property No.20, land area measuring 200 Sq. Yards, Block-E, Green Park Extension, New Delhi (said property) on the basis of Relinquishment Deed dated 21.05.2025 executed by Mrs. Lakshmi Venkateswaran through attorney Mr. Nilesh Kumar (D/o Late Sh. K.V. Vaidyanathan), after the death of her father i.e. Late Sh. K.V. Vaidyanathan, who was the previous owner of said property vide Sale Deed dated 30.12.1963. Now, One Respective Buyer of ICICI Bank Ltd. proposes to purchase the aforesaid property from Mr. K.V. Venkateswaran by availing the loan facility from our client ICICI Bank Ltd. against the security of aforesaid property. If any body has/have any charge/interest/title in the said property or any kind of dispute kindly inform the undersigned in writing on the below mentioned address within 10 days of the present.

Senior Legal Manager, North Eye Advisors B-220, 2nd Floor, Noida One, Tower-B, Sector-62, Noida, UP-201309 Email:ld-nor@northeeye.co.in Contact No:-7294177027

Aadhar Housing Finance Ltd.

Corp.Off.: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai – 400069

CORRIGENDUM

It is informed to the general public that in the advertisement published in this newspaper dated 03.04.2026 Regarding "NOTICE FOR SALE OF PROPERTY THROUGH PRIVATE TREATY", The sale of the property of the borrower Vivek Kumar (Loan Code No. 20210000501/ Noida Sector 31 Branch) scheduled to be held on 23.04.2026, has been withdrawn/ canceled due to technical reasons.

Sd/-
Authorised Officer

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
AMSURE CONSULTANTS LIMITED

1. Name of corporate person	AMSURE CONSULTANTS LIMITED
2. Date of Incorporation of Corporate Person	28/07/2004
3. Authority under which corporate person is incorporated/ registered	ROC Delhi-I
4. Corporate Identity Number / Limited Liability Identity number of corporate person	U74999DL2004PLC127937
5. Address of the registered office and principal office (if any) of corporate person	Level 15 Eros Corporate Towers, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
6. Liquidation commencement date of corporate person	31.03.2026
7. Name , address, email address, telephone number and the registration number of the liquidator	Name: Monika Agarwal Address: 205, Chopra Complex, 8, Preet Vihar Community Centre, New Delhi - 110092 Contact No: 9873924087 Email: cacsmonika.agarwal@gmail.com; liquidator.amsure@gmail.com Regn No: IBB/I/PA-001/IP-P01137/2018-19/1866
8. Last date for submission of claims	30.04.2026

Notice is hereby given that the **AMSURE CONSULTANTS LIMITED** has commenced voluntary liquidation on **31st day of March 2026**.
The stakeholders of **AMSURE CONSULTANTS LIMITED** are hereby called upon to submit a proof of their claims, on or before **30th day of April, 2026**, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 04.04.2026
Place: New Delhi
Sd/-
(Monika Agarwal)
Regn No.: IBB/I/PA-001/IP-P01137/2018-19/1866

NOTICE FOR LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that the following Certificate (s) for **1763** Equity Shares of **ESCORTS KUBOTA LIMITED** standing in the name (s) of **HARIBHAI MANIBHAI PATEL** has / have been lost or mislaid and the undersigned has / have applied to the company to issue duplicate Certificate (s) for the said shares.

Folio No.	No. of securities held	Security Certificate No.		Distinctive No's	
		From	To	From	To
ESC00009243	700	90022316	90022329	1600305	1601004
	25	90022330	90022330	2890835	2890859
	25	90022331	90022331	3418942	3418966
	25	90022332	90022332	4722683	4722707
	45	90022333	90022333	7281181	7281225
	32	90022334	90022334	11531733	11531764
	500	90022335	90022344	17867003	17867502
	11	90022345	90022345	17867503	17867513
	200	90022346	90022353	26607099	26607298
	200	90022354	90022361	32857099	32857298
TOTAL	1763				

Any person who has any claim in respect of the said shares should write to our registrar, **Kfin Technologies Limited**, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad – 500 032 within one month from this date else the company will proceed to issue duplicate Certificate (s).

Date: 03.04.2026
Place: HARYANA

Name (s) of shareholder(s)
HARIBHAI MANIBHAI PATEL

BHILWARA ENERGY LIMITED

CIN: U35100MP2006PLC071693

Regd. Office: C/o HEG Limited, NH-12, Dist Raisen, Near Bhopal, Mandideep, Bhopal – 462 046, Huzur, Madhya Pradesh, India
Corp. Office: Bhilwara Towers, A - 12, Sector - 1, Noida - 201 301, (U.P.), Phone: 0120-4390300 (EPABX), Fax: 0120-4277841
E-mail: ravi.gupta@lnjbhilwara.com; Website: https://www.bhilwaraenergy.com

IN THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, INDORE BENCH, DIVISON BENCH
CA(CAA)/01/MP/2026
IN THE MATTER OF SECTIONS 230 TO 232
AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF COMPOSITE SCHEME OF ARRANGEMENT AMONGST HEG LIMITED AND HEG GRAPHITE LIMITED AND BHILWARA ENERGY LIMITED AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

BHILWARA ENERGY LIMITED, a company incorporated)
under Companies Act, 1956, having corporate identity number:)
U35100MP2006PLC071693, and its registered office at C/o HEG)
Limited, NH-12, Dist Raisen, Near Bhopal, Mandideep, Bhopal – 462)
046, Huzur, Madhya Pradesh, India.

... Company/ Third Applicant Company/ Transferor Company

NOTICE AND ADVERTISEMENT OF NOTICE CONVENING MEETING OF
THE EQUITY SHAREHOLDERS OF THE COMPANY

Notice is hereby given that by an order dated March 26, 2026 ("Tribunal Order"), the Indore Bench of the Hon'ble National Company Law Tribunal ("Tribunal") has directed the meeting to be held of the equity shareholders of the Company, for the purpose of considering, and if thought fit, approving with or without modification(s), the proposed Composite Scheme of Arrangement amongst HEG Limited and HEG Graphite Limited and Bhilwara Energy Limited and their respective shareholders and creditors ("Scheme") under Sections 230 to 232 of the Companies Act, 2013 ("Act").
In pursuance of the Tribunal Order and as directed therein, and in compliance with the applicable provisions of the Act and other applicable laws, further notice is hereby given that meeting of the equity shareholders of the Company will be held through video conferencing ("VC") other audio visual means ("OAVM").
Further, notice is hereby given that meeting of the equity shareholders of the Company will be held on Tuesday, May 5, 2026, at 5:30 p.m. (IST).
Notice of the aforesaid meeting together with the copy of the Scheme, explanatory statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ("CAA Rules") and accompanying documents have already been sent to the equity shareholders (as on March 27, 2026). The said Notice along with accompanying documents have been sent by electronic mail to those equity shareholders whose email addresses are registered with the Company/ Depository participant(s) / Depositories. Further, the equity shareholders whose email addresses are not available with the Company or who have not received the notice convening the said meeting through electronic mail can access or download the respective notices from the website at https://www.bhilwaraenergy.com and www.heg ltd.com.
The notice of the aforesaid meeting together with the copy of the Scheme, explanatory statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act and Rule 6 of the CAA Rules and accompanying documents are also placed on the website of the Company https://www.bhilwaraenergy.com, the website of National Securities Depository Limited, being the agency appointed by the Company to provide remote e-voting and e-voting at the meeting and other facilities for convening of the meeting viz. www.evoting.nsdl.com. If so desired, the equity shareholders may obtain a physical copy of the Notice and the accompanying documents, i.e., Scheme and the statement under Section 230 read with Section 102 and other applicable provisions of the Act and Rule 6 of the CAA Rules, free of charge. A written request in this regard, along with the details of shareholding in the Company may be addressed to the company Secretary of the Company at ravi.gupta@lnjbhilwara.com.
The Tribunal has appointed Mr. Ritesh Kumar Sharma, Advocate as the Chairperson for the aforesaid meeting of the equity shareholders of the Company and Mr. S. Alam Khan, Practicing Company Secretary as the Scrutinizer for the aforesaid meeting. The abovementioned Scheme, if approved by the equity shareholders of the Company at their meeting, will be subject to the subsequent sanction of the Tribunal and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.
Since the meeting of the equity shareholders of the Company is being held through video conference, physical attendance of the equity shareholders have been dispensed with. Accordingly, the facility of appointment of proxies by the equity shareholders of the Company will not be available for the meeting.
The equity shareholders of the Company shall have the facility and option of voting on the resolution for approval of the Scheme by casting their votes: (a) through e-voting system available at the meeting to be held through video conference ("e-voting"); or (b) by remote electronic voting ("remote e-voting") during the period as stated below:
The cut-off date for e-voting and time period for the remote e-voting of the aforesaid meeting is as under:

Equity shareholders meeting	
Cut off date for e-voting	Tuesday, 28 April 2026
Remote e-voting start date and time	Friday, 1 May 2026 at 9:00 a.m. (IST)
Remote e-voting end date and time	Monday, 4 May 2026 at 5:00 p.m. (IST)

An equity shareholder whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, i.e., Tuesday, 28 April 2026, only shall be entitled to exercise his / her / its voting rights on the resolution proposed in the notice and attend the meeting of the equity shareholders. The voting rights of the equity shareholders shall be in proportion to their shareholding of the paid-up equity share capital of the Company as on cut-off date, i.e. Tuesday, 28 April 2026.
The equity shareholders may exercise their vote through only one-mode of e-voting i.e. either by remote e-voting or by e-voting at the VC/OAVM meeting. If they opt for remote e-voting, they may attend the VC/OAVM meeting but shall not be entitled to vote at the meeting. In the event they cast their votes through both modes, the votes cast through remote e-voting shall be considered valid and will prevail, and the votes cast at the VC/OAVM meeting shall be treated as invalid.
Equity shareholders who have not registered their e-mail addresses with the Depository Participants ("DPs")/ Registrar and Transfer Agents ("RTAs") are requested to get their email IDs registered with their concerned DPs in respect of shares held in demat mode.
Equity shareholders seeking any information with regard to the Scheme or the matter proposed to be considered at the aforesaid meeting, are requested to write an application through their registered email ID in advance atleast 7 (seven) days before the date of the meeting mentioning their name, Demat Account Number (DP ID and Client ID)/ Folio Number, email ID, PAN and mobile number to the Company at ravi.gupta@lnjbhilwara.com.
In case of queries relating to e-voting, equity shareholders may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 or send a request to Ms. Pallavi Mahtre, AVP, NSDL at evoting@nsdl.com.
In case of any other queries, equity shareholders may send their queries in advance at least 7 (seven) days before the date of the meeting mentioning their name, Demat Account Number (DP ID and Client ID) / Folio Number, email ID, mobile number and PAN at ravi.gupta@lnjbhilwara.com. These queries will be replied to by the Company suitably.

For Bhilwara Energy Limited
Sd/-
Ritesh Kumar Sharma,
Chairperson appointed for the meeting of the equity shareholders of the Company

Date: 03.04.2026

